

GOVERNMENT OF INDIA
MINISTRY OF TRIBAL AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 4591
TO BE ANSWERED ON 22.07.2019

ST LIST OF ASSAM

4591: SHRI ABDUL KHALEQUE:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the Government is aware of the demand for grant of Tribal Status to Kalita and Goria Monia community of Assam and if so, the details thereof; and
- (b) the steps taken by the Government in this regard?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS
(SMT. RENUKA SINGH SARUTA)

(a) and (b): No Sir. The Government of India on 15.6.1999 (further amended on 25.6.2002), has laid down the modalities for determining the claims for inclusion in, exclusion from and other modifications in the Orders specifying list of Scheduled Tribes. According to these modalities, only those proposals which have been recommended and justified by the concerned State Government/ Union Territory Administration and concurred with by the Registrar General of India (RGI) and the National Commission for Scheduled Tribes are to be considered for amendment of legislation. All actions are taken w.r.t. proposals of State/UT Governments for the communities demanding Scheduled Tribes status as per the modalities.
